

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-154/ND/2024

IN THE MATTER OF:

Neetu Bansal

... **Appellant/Petitioner**

Under Section: 94 of IBC, 2016

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Pallavi Singh

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Though the Court Officer pointed out that the application filed by RP under Section 99 of IBC, 2016 is scheduled for hearing on 03.07.2024, but the Ld. Counsel appearing for the Applicant submitted that the report filed by the new RP is yet to be placed on DMS of this Tribunal. At her request, the hearing is deferred to 21.08.2024. The application need not be listed on 03.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)